Name of Country			Accident ratio			
India					13.75	
U.S.A,					11.59	
U.K.					9.62	
Canada					8.54	
Japan					8.56	

1

(c) The details of the steps taken to minimise road accident ratio are given in the enclosed statement.

Statement

The steps taken/being taken to minimise accident ratio in the country

1. Formal training in a driving school is made a pre-requisite for issuance of licence to drive transport vehicles.

2. Maximum safe laden weights have been prescribed for trucks including light commercial vehicles.

3. Maximum speed limits have been prescribed for all vehicles except light motor vehicles.

4. Uniform intervals for checking the fitness of vehicles have been prescribed throughout the country.

5. It is prescribed that road safety devices would be fitted in the vehicles viz, direction indicators with blinker system for vehicles, special lables on carriages carrying dangerous or hazardous goods.

6. A National Road Safety Council has been set up for formulation of road safety measures. State Goernments were also requested to set up State level road safety councils.

The State Governments have also been advised to take action on following lines-

1 Strict and rigid enforcement of traffic rules and regulations.

2. Regular special drive against rash and negligent driving driving without driving licences, drunken driving, defective head-lights, over-speeding, overloading etc.

3. Regular prosecution of violation through issue of notices.

4. Introduction of blinekers|signals at accident prone areas.

5. More Police presence in accident prone areas.

6. Special morning drives and night mobile patrolling.

7. Painting of bus boxes, yellow boxes.

8. Special night checking on Highways.

9. Special drive against buses, HTVs, TSRs, Taxis etc.

Modernisation of Rajabagan Dockyard

2257. SHRI DIPANKAR MUKHERJEE; SHRI NILOTPAL BASU:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether modernisation of shiprepair facilities of Rajabagan Dockyard was sanctioned in December, 1992;

(b) what is the progress made uptill now in this respect;

(c) whether the progress is made in conformity with what was anticipated;

(d) if not, what are the reasons for tardy progress; and

(c) what steps are contemplated for early completion of the modernisation programme?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANS-PORT (SHRI JAGDISH TYTLER); (a) Yes, Sjr.

(b) The first phase of demolition and disposal of old buildings and structures has been completed. Rehabilitation of machines in phase I and II has been completed. Tender formalities have also been completed in respect of some other demolition and disposal works, rehabilitation and construction of miscellaneous buildings and sheds, etc.

(c) and (d) It was intended to implement this scheme with the Dutch financial and technical assistance. Implementation of the project has got delayed, because it has taken some time to obtain confirmation from the Dutch Authorities i_{Π} regard to their financial commitment to this project.

(e) With the Dutch financial and technical assistance, it is now proposed to undertake the various activities relating to execution of this project expeditiously.

High-Speed Ferry Service between Panjim and Bombay

2258. MISS SAROJ KHAPARDE: Will the Minister of SURFACE TRANS-PORT be pleased to state:

(a) whether a high-speed ferry service is likely to become operational between Panjim and Bombay around November this year; and

(b) if so, the details thercof including the fares to be charged from the passengers?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANS-PORT (SHRI JAGDISH TYTLER): (a) and (b) The government has recently permitted M/s. Damonia Airways Limited (Shipping Division) for acquisition of a new buit Catamaran to be operated between Panjim and Rambay. As per indication given by the company, the service on this route is likely to be started in November, 1994. The likely passenger fare to be charged by the company is Rs. 700/- for lower deck and Rs 1,200/- for upper deck.

Transfer of DTC to Delhi Government

2259. SHRI O. P. KOHLI:

PROF. VIJAY KUMAR MALHOTRA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any proposal to transfer the DTC with its assets minus accumulated losses to the Government of Delhi;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANS-PORT (SHRI JAGDISH TYTLER): (a) At present, the Government have no such proposal.

(b) Does not arise.

(c) The Government of National Capital Territory of Delhi is unlikely to accept the transfer of DTC in view of huge losses and financial outstanding liabilities of DTC, which the Central Government, presently is not in a position to write-off.

पथकर तया चुंगी संबंधी ज्योति बसु समिति

2260. श्री सत्य प्रकाश मालवोयः श्री दिग्विजय सिंह :

क्या जल-भूतल परिवहन मंत्री यह बताने की खुभा करेंगे कि :

(क) क्या सरकार को पथकर तथा चुंगी को समाप्त करने के संबंध में ज्योति वसु समिति का प्रतिवेदन प्राप्त हो गया है ; और

(ख) यदि हां, तो उक्त समिति ने ग्रपने प्रतिवेदन में क्या सिफारिशें की हैं तथा क्या सरकार इस प्रतिवेदन की सिफारिशों को लागू करना चाहेगी क्योंकि कर वसूल करना राज्यों का संवैधानिक ग्रधिकार है ?